

**Form A**  
**Public Announcement**

Under Regulation 6 (Insolvency Resolution Process for Corporate persons) Regulations, 2016  
**FOR THE ATTENTION OF THE CREDITORS OF M/s DUGAR HOUSING LIMITED**

Relevant Particulars		
1	Name of Corporate Debtor	M/s Dugar Housing Limited Chennai
2	Date of Incorporation of Corporate Debtor	28 <sup>th</sup> September 1994
3	Authority under which is incorporated/ Registered	Registrar of Companies, Chennai Office
4	Corporate identify Number	U74999TN1994PLC028755
5	Address of the Registered office and Principle office	Dugar Towers, 7 <sup>th</sup> Floor, # 34 (123), Marshalls Road, Egmore, Chennai- 600 008, Tamil Nadu.
6	Insolvency commencement date in respect of Corporate Debtor	13 <sup>th</sup> Nov 2019. As per the NCLT Chennai vide its order dated 13 <sup>th</sup> Nov 2019 in the matter IBA/222/2019 of M/s Prism Johnson Limited Hyderabad Vs M/s Dugar Housing Limited Chennai and <b>IRP acceptance was submitted on 15.11.2019 to NCLT Chennai.</b>
7	Estimated Date of closure of insolvency resolution process	10 <sup>th</sup> May 2020
8	Name and Registration Number of the Interim Resolution Professional	Velli Paramasivam Reg.No:IBBI/IPA-002/IP-N00311/2017-18/10940
9	Address and Email of the Interim Resolution Professional with the Board	Priyadarshini Apartments, # 10/154, N.M.K. Street, Ayanavaram, Chennai- 600 023. E-mail: velliparamasivam@rediffmail.com
10	Address and Email to be used for Correspondence with Interim Resolution Professional	Priyadarshini Apartments, # 10/154, N.M.K. Street, Ayanavaram, Chennai- 600 023. E-mail: velliparamasivam@rediffmail.com
11	Last date for submission of claims	29.11.2019
12	Class of Creditors if any under clause (b) of sub section (6A) of Section 21 as ascertained by the Interim Resolution Professional	Nil
13	Name of Insolvency Professional identified to act as Authorised Representative of Creditors in a Class (three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized Representative are available at	(a) Web link- <a href="https://ibbi.gov.in/home/download">https://ibbi.gov.in/home/download</a> or contact IRP at Sl.No: 10 as above (b) Not Applicable

Notice is hereby given that the Honorable National Company Law Tribunal, Chennai Bench, has ordered the commencement of Corporate Insolvency Resolution Process in the matter of IBA/222/2019 of M/s Prism Johnson Limited Hyderabad Vs M/s Dugar Housing Limited Chennai vide Order dated 13.11.2019.

All the eligible Creditors of M/s Dugar Housing Limited Chennai, as per IBC 2016 are called upon to submit a proof of their claims on or before 29.11.2019.

**The Financial Creditors shall submit their proof of claims (in Form C) by electronic means only.** The operational creditors (in Form B), workmen and employees (in Form D or E as applicable), Creditors other than Financial Creditors and Operational creditors (in Form F) may submit the proof of claims in person, by Registered Post or electronic means as per IBC Code 2016.

Submission of false or misleading proof of claim shall attract penalties.

Date: 16.11.2017  
Place: Chennai



*(Handwritten Signature)*

Velli Paramasivam  
Interim Resolution Professional  
Reg. No: IBBI/IPA-002/IP-N00311/2017-18 / 10940

**Velli Paramasivam**  
Priyadarshini Apartments  
New No:10 / Old No:154, N.M.K. Street,  
Ayanavaram, Chennai-600 023.